

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. – III

**C/COD/40258/2019
and
Customs Appeal No. 40963 of 2019**

(Arising out of Order-in-Original No. 6611/2007 dated 27.8.2007 passed by the Commissioner of Customs (Seaport – Export), Chennai)

S. Mazhar Ahamed
Flat No. A 1601 Atlantic Apartments
No. 3, Montieth Road
Egmore, Chennai – 600 008.

Appellant

Vs.

Commissioner of Customs (Export)
Custom House
60, Rajaji Salai
Chennai – 600 001.

Respondent

APPEARANCE:

None for the Appellant
Shri K. Veerabhadra Reddy, ADC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Final Order No. **41045 / 2019**

Date of Hearing: 12.09.2019
Date of Decision: 12.09.2019

None present for the appellant. The COD application is posted for hearing today as last chance. On previous date of hearing also, there was no representation for the appellant.

2. The Id. AR Shri K. Veerabhadra Reddy has pointed out that the delay in filing the appeal is 11 years and 8 months as per the COD

application. Since there is no representation on behalf of the appellant, the COD application is dismissed for default. Consequently, the appeal is also dismissed.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

Rex